

# **REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Seventh Lok Sabha**

**Twenty First Report**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**1981**

Presented on 8-4-1981

Adopted on 10-4-1981

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

(Seventh Lok Sabha)

**TWENTY-FIRST REPORT**

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-first Report.

2. The Committee met on 6 April, 1981 for—

- I. Examination of the Constitution (Amendment) Bill, 1981 (*Amendment of Seventh Schedule*) by Shri K. Lakkappa under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 10 April, 1981.

*Examination of a Constitution (Amendment) Bill*

3. The Committee considered the Constitution (Amendment) Bill, 1981 (*Amendment of Seventh Schedule*) by Shri K. Lakkappa and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to insert a new entry in the Concurrent List regarding exploration and utilisation of underground water resources.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

*Allocation of time to Resolutions*

4. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution regarding splitting up larger States into smaller units.	2 hours
(2) Resolution regarding application of science and technology in agriculture, industry, space, etc.	2 hours
(3) Resolution regarding steps to strengthen the roots of democratic socialism in the country.	2 hours

*Recommendations*

5. The Committee recommend that—

- (i) Shri K. Lakkappa be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

G. LAKSHMANAN,

*Chairman,*

*Committee on Private Members' Bills and Resolutions.*

NEW DELHI;

6 April, 1981.

16 Chaitra, 1903 (Saka).